

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 307
161/252(ND)/2023

IN THE MATTER OF:

Income tax officer ward 20(1) New Delhi Petitioner/Applicant
Vs.
ROC Delhi & Ors. (M/s. Pulkit Estate Pvt. Ltd.) Respondent

Order u/S. 252 of Companies Act, 2013

Order delivered on 08.07.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Appellant : Mr. Puneet Rai, Adv., SSC, Mr. Ashvini Kr, Mr.
Rishabh Nangia, Mr. Nikhil Jain, Advs.
For the Respondent :

ORDER

Ld. Counsel appearing for the Income Tax Department seeks two weeks further time to comply with the order dated 18.12.2023. Time granted as a last and final opportunity.

List the matter **on 30.09.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay